
(2021) 12 SEBI CK 0077

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 748 Of 2021

Reliance Industries Holding Pvt. Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 23-12-2021

Acts Referred:

Citation : (2021) 12 SEBI CK 0077

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Raghav Shankar, Vivek Shetty, Amey Nabar, Cheryl Fernandes, Dhaval Vora, Arvind Datar, Suraj Chaudhary, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. The appellant has filed the present appeal against an order dated 7th April, 2021. Admittedly, there is a delay in the filing of the appeal. There is no application before us to condone this delay. Let an application alongwith an affidavit be filed within two weeks from today. List on admission on 17th January, 2022.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.